

3
O.A. No. 482/09

ORDER DATED 26th NOVEMBER, 2009

Coram:

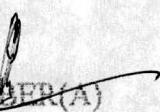
Hon'ble Mr. Justice K. Thankappan, Member (J)

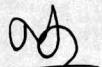
Hon'ble Mr. C.R. Mohapatra, Member (A)

Heard Mr. B.K. Parida, Ld. Counsel for the Applicant and Mr. S.K. Ojha, Ld. Standing Counsel (Railways) for the Respondents.

2. When the case came up for admission on 20.10.09 this Tribunal had directed Mr. Ojha, Ld. Standing Counsel (Railways) for the Respondents, to find out the veracity of Annexures-A/3,A/4 & A/5. When the matter came up today for further consideration for admission, Mr. Ojha, submitted that these documents are issued by the authorities. However, the question of giving an employment to the applicant is under consideration and that will depend upon the genuineness of the documents submitted by her.

3. In the above circumstances, this O.A. can be disposed of at the stage of admission itself by giving a direction to Respondent No.2, Chief Personnel Officer, East Coast Railway to take a final decision in the light of Annexures, A/3, A/4 & A/5 in the case of the applicant and inform her the result thereof within a reasonable time, at any rate within three months of the receipt of the copy of this order. The O.A. is disposed of accordingly. No costs.


MEMBER (A)


MEMBER (J)